

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

D.A. No.1550/96

This is the 29 thday of January,97.

Hon'ble Shri S.R. Adige, Member(A).

Hon'ble Dr.A. Vedavalli, Member(J).

Shri Ashok Pal
S/o Sh. Karan Vir Singh,
R/o Village Bhailai,
P.O. Riwara,
Distt. Bulandshahar, UP. Applicant.
(None for the applicant)

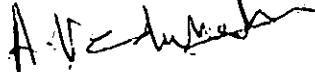
Versus

1. Union of India,
Through the Secretary,
Ministry of Personal Public
Grievances and Pensions,
Govt. of India,
New Delhi.
2. The Chairman,
Staff Selection Commission,
12, C.G.C. Complex, Lodhi Road,
New Delhi. Respondents.
(None for the respondents)

ORDER (oral)

By Hon'ble Shri S.R. Adige, Member(A).

None has appeared for the applicant even on second call. We note that the applicant was absent on the previous date also i.e. 5.12.96. On that date it was ordered that if the applicant fails to appear on the next date the OA would be summarily dismissed for default. Under the circumstances it is presumed that the applicant is not interested in pursuing the case and accordingly the D.A. is dismissed for default and non-prosecution.


(DR. A. VEDAVALLI)
MEMBER (J)


(S.R. ADIGE)
MEMBER (A)